

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January, 2018 (29.1.2018 to 2.2.2018)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
30.1.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	51/MP/2016	BALCO	Petition under Section 142 and 146 of the Electricity Act,2003
	2.	269/MP/2017 with I.A. No.98/2017	KWPCL	Petition for deferment of operationalization of LTA on account of Force Majeure events(On admission) (Interlocutory application for interim relief).
	3.	127/MP/2016 along with I.A.Nos 70/2017 ,88/2017 and 89/2017	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2000 and Electricity Act, 2003 through transmission system of PGCIL from the generation place to the place of delivery for evacuation of 400 MW D/C line. (Interlocutory application seeking modification of the RoP dated 16.5.2017, Application seeking appropriate directions and Interlocutory application for directions and interim relief in the matter)
	4.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent
	5.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the Respondent upon the Petitioner
	6.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No. 2
	7.	170/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents.
	8.	171/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents.
	9.	179/MP/2016	KSKMPCL	Petition Under section79 (1) (f) of the Electricity Act,2003 for adjudication of disputes arising under the PPA dated 26.2.2014.
	10.	242/MP/2017 Along with I.A.No. 80/2017	AMPPGPL	Petition for declaring the letter of invocation of Bank Guarantee dated 23.10.2017 and thereafter the encashment of the Bank Guarantee dated 23.02.2010 of an amount of Rs. 56.1 Crores issued by Axis Bank Ltd. as illegal and for return of the said encashed amount along with damages.(Interlocutory Application for interim relief).
	11.	268/MP/2017	WTL	Petition for approval of substitution of lenders, namely, Credit Agricole Corporate and Investment Bank (CA-CIB)and Mizuho Corporate Bank (MB) with Standard Chartered Bank (SCB)

	12.	266/MP/2017	NRSS XXXVI	Petition for approval under Section 17(3) and 17 (4) of te Electricity Act,2003 for creation of Security interest by NRSS XXXVI Transmission Limited .
	13.	130/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Part 7, Clause 4 of the CERC (Indian Electricity Grid Code) Regulations, 2010 with regard to difficulties faced in implementation of the Mechanism for compensation for degradation of Heat rate, Auxiliary Power Consumption and Secondary Fuel Consumption due to Part Load Operation and Multiple Start/Stops of Units.
	14.	144/MP/2017	NLC	Petition seeking upward revision of the technical Minimum fixed for schedule of Operation of NLCIL lignite based generating stations (TPS I Expn, TPS-II Stage 1&2 TPS II Expn) and other related issues
	15.	267/MP/2017	TNGDCL	Petition regarding difficulties faced in implementation of the Detailed Operating Procedure for taking units under Reserve Shutdown and Mechanism of Compensation for Degradation of heat Rate, Auxiliary Energy Consumption and Secondary Fuel Consumption due to Part Load Operation and Multiple start/stop of units dated 5.5.2017 notified by the Commission .(On admission)
For direction	16.	20/MP/2017	KBUNL	Petition of KBUNL for LTA agreement signing by beneficiaries and POC/ State Charges and losses related to Scheduling Control area
1.2.2018 Tuesday At 3.30 P.M. Miscellaneous Petitions	1.	21/MP/2018	KSKMPL	Petition under Section 79 (1) (b0 of the Electricity Act,22003 seeking amendment of the tariff for supply of Electricity by the Petitioner to the Respondent pursuant to the allocation of Coal under the scheme for harnessing and allocating Koyala transparently in India (Shakti) to the Petitioner.

(T.D.Pant)
Dy.Chief (Legal)
30.1.2018